

## Annexure 2.1

### Powers of Central Govt.

#### Enactment of the Act, Amendment if any

Sec.3(1) Incorporation under the above provisions CG if requested by sponsor bank by notification in the official Gazette establish - a RRB - Specify the local limits of operations

Sec.3(3)© - Central Govt. may either of its own motion or as per recommendation of NABARD extend period of support of sponsor bank on managerial and financial assistance.

Sec.4(1) - Central Govt. shall notify the place of Head Office of RRB

Sec 5 - Increase or reduce Authorized Capital

Sec 6(1) - Fix the issued capital in the first instance

Sec 6(2) – Contribute 50% of the issued capital

Sec 6(3) - Approval of increase of the issued capital

Sec 9(1)(a) - Appoint two directors

Sec 9(2) - Increase the number of members of the Board not exceeding fifteen

Sec 11(1)(b) - Appointment of Chairman if the individual is not an officer from Sponsor bank

Sec 11(1A)(b) - Termination of Chairman appointed under 11(1)(b)

Sec 11(4)(b) - Removal of chairman appointed under 11(1)(b)

Sec 11(6) - appointment of temporary chairman

Sec 12(e) - Disqualification of chairman

Sec 16(1) - Fixation of fees and allowances of directors of Board and members of the Committee

Sec 17(1) - Determine the remuneration of officers and other employees of RRBs

Sec 19(1) - Determine the date of closure of the account of RRB and appointment of Auditors

19(2) - Fixation of the remuneration of Auditors

Sec 20(2) - Place the Auditors report on the working and activities of each RRB in both Houses and Parliament

23A(1), (2), (3) – Amalgamation of RRB and issue of notification thereof

23(A)(4) - Place such notification in Parliament

24(1) & (2) – Direction to RRB on matters relating to policy involving public interest.

26 - Placing the RRB under liquidation

29(1) - Making Rules/ Notification in Board Meeting, Staff Rule etc.

29(3) - Laying before Parliament of such rules

30(1) - Approval of Regulation/ Notification

30(2) - Laying before Parliament of such Regulations

31 - Make order for removing difficulties in giving effect of any provision of the Act